

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 17TH DAY OF MAY, 2002

Original Application No. 73 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

1. Amar Nath mishra, son of Shri Shiv Murat Mishra, R/o Loco Colony, Qr.No.401-F, Mughalsarai District Chandauli.
2. Anil Kumar Pathak, son of Shri Bhrigu Nath Saran Pathak R/o Loco Colony, Qr.No.401 E Mughalsarai, district Chandauli.

... Applicants

(By Adv: Shri A.K.Srivastava)

Versus

1. Union of India through General Manager, Eastern Railway Kolkata
2. The Divisional Railway manager, Eastern Railway Mughalsarai, District Chandauli.
3. The Divisional Mechanical Engineer(Power) Eastern Railway, Mughalsarai District Chandauli

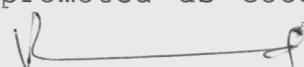
... Respondents

(By Adv: Shri K.P.Singh)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicants have prayed for a direction to the respondents to promote the applicants as Goods Driver in pursuance of the office order no.1187/01 dated 27.12.01. The grievance of the applicants is that several persons junior to the applicants have been promoted and they have not been considered though both the applicants were eligible and qualified for being promoted as Goods Driver. At present



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applicants are serving as Diesel Assistants. Before coming to this Tribunal applicants filed a detailed representation, a copy of which has been filed as (Annexure 4). The grievance of the applicants is that the representation of the applicants has not been considered and no order has been passed. As the applicants have already approached the appropriate authority which may grant relief to the applicants, in our opinion ends of justice will be served if the direction is given to respondent no.2 to consider and decide the representation of the applicants by a reasoned order within a specified time and if applicants are found entitled for promotion, may be sixteen days.

The OA is accordingly disposed of finally with the direction to respondent no.2 , D.R.M., Eastern railway Mughalsarai, district Chandauli, to consider and decide the representation of the applicants within a period of three months and pass a reasoned order after hearing the applicants. To avoid delay it shall be open to the applicants to file a fresh copy of the representation or additional representation alongwith copy of this order. However, there will be no order as to costs.

  
MEMBER (A)   
VICE CHAIRMAN

Dated: May 17th, 2002

Uv/